

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/10/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/10/2016
NAME OF THE PETITIONER(S) : Travancore Solvents & Oils
NAME OF THE RESPONDENT(S) : M/s Kerala Chamber of Commerce & Industry & 5 Ors
UNDER SECTION : 241,242,242 (4)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

K. Chawtham Kumar
Athiban Vijay

Counsel for
R₁

Athiban

Priyadarshini . N
For T.C. Bhaskar

Counsel for R₅

T.C. Bhaskar

N. RAMAKRISHNAN
dr WARTON dr SAI ROME

Counsel for Petr

N. Ramakrishnan

ORDER

Counsel for petitioner present. Counsel for R1 to R4, R6 and counsel for R5 are present. Counsel for R1 to R4, R6 vide order dated 14.9.2017 had given an undertaking that they will not make any transfer or alienate the unencumbered properties. Counsel for petitioner stated that there is a chance of transferring some of the properties by the respondents. In the circumstances, respondents are directed not to transfer or alienate any property of the R1 Company without the leave of this Tribunal. The matter is adjourned for final arguments by both the parties. Put up on 20.11.2017 at 10.30 A.M.

-S-d
K Anantha Padmanabha Swamy
Member (Judicial)

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